

(b) whether in regard to coking coal the position is particularly bad and during January, 1980 the washeries have produced 90,000 tonnes less; and

(c) if so, the factors responsible for this and the various steps Government propose to take to augment production of coal in the country which in effect is aggravating the production of energy within the country?

THE MINISTER OF ENERGY, IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) Yes, Sir. The production of coal during the years 1977-78 and 1978-79 was 101.00 and 101.94 million tonnes.

(b) The production of coking coal during the year 1979-80 (April 1979-January 1980) was 18.08 million tonnes as against 17.57 million tonnes during the corresponding period of 1978-79. The production of washed coking coal in January 1980 was 34,000 tonnes less compared to the production in January 1979 and about 19,000 tonnes less compared to December, 1979.

(c) The washed coking coal production was adversely affected during 1979-80 by frequent power failure. The production of coking coal was also affected by inadequate supply of power to the collieries, shortage of explosives, diesel oil etc. besides the deteriorating law and order situation in Bihar-Bengal coalfields.

The following steps are under implementation to step up production and supply of coal to the consumers:

(i) Power supply to coal companies in the Eastern region is being improved through better generation by Damodar Valley Corporation.

(ii) Coal companies have been given priority in allocation of diesel oil.

(iii) Import of explosive has been resorted to make good the shortfall in indigenous availability.

(iv) The State Governments have been requested to strengthen the law and order machinery in areas where production has been affected by frequent disruptions in the law and order. A close watch is being kept on the situation.

#### Single Media to Cater to Foreign News Agencies

99. SHRI K. P. SINGH DEO: Will the Minister of INFORMATION AND BROADCASTING be pleased to state whether Government propose to have one single media to cater to foreign news agencies so that the country's image is presented properly rather than filtered or slanted by many?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): No, Sir. There is no such proposal under consideration.

#### Revision of Electoral Rolls in Assam

100. SHRI AMAR ROY PRADHAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have revised the electoral rolls for the elections to the Lok Sabha and the Assembly for the State of Assam; and

(b) if so, the number of those non-Assamees nationals whose names have been included in these electoral rolls?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) The Election Commission had ordered in the year 1979 before the last general elections to the Lok Sabha an intensive revision of the electoral rolls with reference to 1st January, 1979 as the qualifying date in the State of Assam. The final publication of the rolls in the State was made on 2nd December, 1979.

(b) The information asked for in this part of the question is not available.

as neither the prescribed electoral roll cards wherein the particulars of the electors are collected by the enumerators nor the copies of the electoral rolls finally published contain any such particulars.

### Indo-Bangla talks on Ganga Teesta Waters

101. SHRI AMAR ROY PRADHAN:  
SHRI CHITTA MAHATA:  
SHRI JANARDHANA  
POOJARY:

Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that there were talks recently between India and Bangladesh on the Ganga Teesta waters; and

(b) if so, the outcome of that meeting?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) and (b). Issues relating to the augmentation of the dry season flows of the Ganga, and the sharing of Teesta waters were recently discussed in the meeting of the Indo-Bangladesh Joint Rivers Commission held in New Delhi between the 27th and 29th February, 1980. Since the discussions could not be completed, the meeting was adjourned. It is proposed to be resumed as soon as possible.

■ दिल्ली के न्यायालयों में मुकदमों का निपटान

102. श्री निहाल सिंह : क्या बिधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार दिल्ली के न्यायालयों में 420/468/467 तथा 120(ख) धाराओं के अन्तर्गत विचाराधीन मुकदमों के शीघ्र निपटान के लिए प्रबन्ध करने का है जिससे कि दिल्ली प्रशासन, दिल्ली नगर निगम तथा केन्द्र सरकार के कर्मचारियों के कर्तव्यों से सम्बद्ध मुकदमों का निपटान शीघ्रता से किया जा सके ; और

(ख) तीस हजारी तथा पटियाला हाउस न्यायालयों में उपरोक्त धाराओं के अन्तर्गत विचाराधीन मुकदमों में अन्तर्गत सरकारी कर्मचारियों की संख्या क्या है और कब से ये मुकदमों विचाराधीन हैं ?

बिधि, न्याय और कम्पनी कार्य मंत्री ( श्री पी० शिव शंकर ) : (क) ऐसे मामलों की संख्या अधिक नहीं है और उनके निपटान के लिए किसी विशेष व्यवस्था की आवश्यकता नहीं है तथापि, दिल्ली उच्च न्यायालय ने सूचित किया है कि इन मामलों को शीघ्र निपटाने के लिए सभी प्रयास किए जा रहे हैं ।

(ख) दिल्ली उच्च न्यायालय द्वारा दी गई जानकारी के अनुसार इन मामलों में अन्तर्वलित सरकारी कर्मचारियों की संख्या इस प्रकार है :—

अन्तर्वलित सरकारी कर्म- चारियों की संख्या		वर्ष जब से ये मामले वि चारा- धीन हैं
तीस हजारी न्यायालय	पटियाला हाउस	
1	2	3
1	—	1967
—	2	1968
1	—	1969
—	3	1970
—	4	1971
1	5	1972
2	6	1973
3	3	1974
10	4	1975
11	12	1976
13	6	1977
18	8	1978
11	6	1979
—	1	1980
71	60	